

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 140 OF 2015 &
IA NO. 263 OF 2016 & IA NO. 491 OF 2018

Dated: 26th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Jaipur Metro Rail Corpn. Ltd.

.... Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Ms. Ankita Bafna

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-1

Ms. Pooja N.
for Mr. B.S. Ajatshatru Singh R-2 to R-4

ORDER

The learned counsel, Ms. Poja N., appearing for the Respondent No.2 to R-4 submitted that, due to some personal inconvenience, the arguing counsel, Mr. B.S. Ajatshatru Singh, for the Respondent Nos. 2 to 4, a short adjournment in this matter may kindly be granted.

Submission of the counsel the Respondent No.2, as stated supra, is placed on record.

Accordingly, at the request of the counsel the Respondent No.2 to R-4, post this matter on **14.03.2019.**

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member